

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Date of Decision: 30.7.2001

OA 248/2001 with MA 181/2001

Sunil Verma and Pramod Goyal, both Tax Assistant O/o Chief Commissioner of Income Tax, New Central Revenue Building, Statue Circle, Jaipur.

... Applicants

Versus

1. Union of India through Secretary, Ministry of Finance, Department of Revenue, North Block, New Delhi.
2. Chief Commissioner of Income Tax, New Central Revenue Building, Statue Circle, Jaipur.
3. Under Secretary, Central Board of Direct Taxes, Jeevan Beema Building, Parliament Street, South Block, New Delhi.
4. T.R.Fagnā, Tax Assistant R/o Income Tax Officer, Ajmer.

... Respondents

CORAM:

HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER

HON'BLE MR.A.P.NAGRATH, ADMINISTRATIVE MEMBER

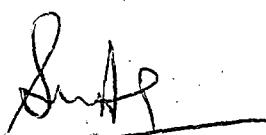
For the Applicants ... Mr.P.P.Mathur

For the Respondents ... Mr.N.K.Jain

O R D E R

PER HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER

Learned counsel for the applicants submits that the applicant No.1 has filed last representation on 14.6.2001, copy of which is annexed at Ann.A/4, to respondent No.2 i.e. the Chief Commissioner of Income Tax, Jaipur, but the same has not been decided/disposed of so far. He seeks disposal.

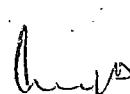


of this OA by giving suitable direction to respondent No.2 to decide the applicant's representation by a reasoned and speaking order considering the grievance of the applicant sympathetically within a specified period.

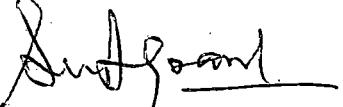
2. In view of the submissions made before us by the learned counsel for the applicants, we direct respondent No.2, the Chief Commissioner of Income Tax, Jaipur, to decide/dispose of the representation filed by applicant No.1 dated 14.6.2001 (Ann.A/4) by a reasoned and speaking order considering the grievance of the applicant sympathetically within a period of three months from the date of receipt of a copy of this order. If the applicants feel aggrieved by the said decision/disposal of the representation, they are free to approach the proper forum, if so advised.

3. With the above directions, this OA stands disposed of at the stage of admission.

4. As the OA has been disposed of, therefore, MA 181/2001 has become infructuous and the same also stands disposed of as such.


(A.P.NAGRATH)

MEMBER (A)


(S.K.AGARWAL)

MEMBER (J)